

**GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
RAJYA SABHA
UNSTARRED QUESTION NO : 1787
(TO BE ANSWERED ON THE 4th August 2021)**

UDAN SCHEME IN MAHARASHTRA

1787. SHRI SAMBHAJI CHHATRAPATI

Will the Minister of CIVIL AVIATION be pleased to state:-

- (a) whether unserved and underserved airports/airstrips had been identified under UDAN Scheme in Maharashtra for better connectivity;
- (b) if so, the details thereof specifying the current status of implementation of the Scheme ;
- (c) whether the development process of these airports also includes handling of cargo and if so, the details thereof; and
- (d) whether Government has paid any attention to develop facilities at more airports, other than the major ones, for repairs and maintenance of aircraft and if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION

(GEN. (DR) V. K. SINGH (RETD))

- (a) & (b): Jalgaon, Kolhapur, Sholapur, Ozar (Nasik), Nanded, Amravati, Sindhudurg, Ratnagiri and Gondia airports /airstrips have been identified under Ude Desh Ka Aam Nagrik (UDAN) scheme in Maharashtra so far. Out of these identified UDAN airports, flights from Jalgaon, Kolhapur, Ozar (Nasik) and Nanded have been operationalized by the Selected Airline Operators (SAOs).
- (c):The UDAN airports can also be used for cargo movement depending upon the capacity of the aircraft and commercial viabilities.
- (d): Government of India has been taking appropriate steps to promote Maintenance, Repair and Overhaul (MRO) activities in the country. Some of the measures undertaken to enhance the commercial attractiveness of MROs in India include, inter-alia:
 - i. GST on MRO has been reduced from 18% to 5% with full Input Tax Credit from 1 April 2020.
 - ii. Transactions sub-contracted by foreign OEMs/MRO to domestic MRO are treated as "exports" with zero rated GST from 1 April 2020.
 - iii. Input Tax Credit has been permitted for discharging GST on inter-state stock transfers of aircraft engines, parts and spares.

- iv. AAI has come up with a liberal MRO policy with significantly reduced liberalized land rentals. Royalty (revenue share payment to AAI by MRO company) has been abolished.
- v. Custom duty has been waived on tools, toolkits and spares imported by MROs.
- vi. Relaxed restriction on utilization of duty-free parts from one year to three years.
- vii. 100% Foreign Direct Investment permitted via automatic route for MROs.
- viii. Extended stay of foreign aircraft in India permitted till completion of MRO work or 6 months, whichever is earlier.
- ix. Rules simplified for export of leased aircraft in complete or knocked-down conditions, opening up new opportunities in end-of-lease checks and aircraft component recycling.
